

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 7
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 10.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP:

Mr. Priyanka Anand, Ms. Jannhvi Bhasin, Advs. for
RP (Pramod Kr. Sharma)

Mr. Manish Paliwal, Mr. Vikas Kumar, Ms. Kritika
Srivastava, Advs. for RP CA-632/19

For the respondent

Mr. Siddharth B., Adv. for CoC

Ms. Devika Mehra, Adv. (CA-896/19)

ORDER

CA-897(PB)/2019:-

Notice of the application.

Ms. Janhavi Bhasin, learned counsel for the resolution professional
Mr. Pramod Kumar Sharma, accepts notice. A copy of the application shall
be handed over to her during the course of the day.

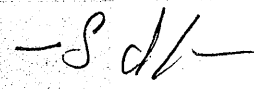
Reply be filed within a week with a copy in advance to the counsel
for the applicant.

List for arguments on 21.05.2019.

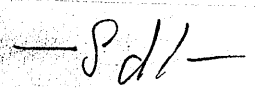
CA-896(PB)/2019:-

Learned counsel for the applicant applies for withdrawal of the
application.

Dismissed as withdrawn.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)